

40

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD

OA.1387/95

dt.5-3-98

Between

Smt. Parvathi Ananthanarayana

: Applicant

and

Supdtg. Engineer
Hyderabad Central Circle
CPWD, Nirman Bhavan
Köti, Hyderabad

: Respondent

Counsel for the applicant

: P.B. Vijayakumar
Advocate

Counsel for the respondents

: N.R. Devaraj
CGSC

Coram

HON. MR. A.V. HARIDASAN, MEMBER (ERNAKULAM BENCH)

HON. MR. H. RAJENDRA PRASAD, MEMBER (ADMN.)

✓

42
OA.1387/95

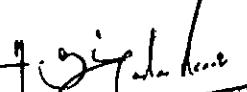
dt.5-3-1998

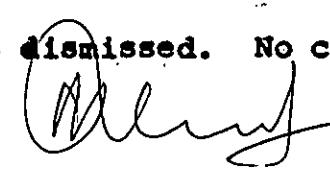
Order

Oral order (per Hon. Mr. A.V. Haridasan, Vice Chairman (EB))

This OA was filed impugning the disciplinary proceedings and also for a direction to the respondents to release the increments.

2. When the application came up for hearing the learned counsel on either sides stated that the Disciplinary proceedings impugned in this case has come to a logical conclusion and a final order has been passed by the Disciplinary Authority and that therefore the OA has become infructuous. The counsel state that the application may be closed as having become infructuous. Hence the OA is dismissed. No costs.


(H. Rajendra Prasad)
Member (Admn)


(A.V. Haridasan)
Vice Chairman (EB)

Dated : March 5, 98
Dictated in Open Court


Deputy Registrar

sk

Chu/382

I Court

TYPED BY
COMPILED BY

(5)

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE A V Narasimha
VICE-CHAIRMAN

AND

THE HON'BLE MR. H. RAJENDRA PRASAD: M(A)

DATED: 5-3-1998

ORDER/JUDGMENT:

M.A./R.A./C.A.No.

O.A.No.

in
1387/95

T.A.No.

(W.P.)

Admitted and Interim directions
Issued.

Allowed

Disposed of with direction

Dismissed.

Dismissed as withdrawn

Dismissed for Default.

Ordered/Rejected.

No order as to costs.

pvm.

